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Day 1566/ 555-AO) 137/ EL(U)

Case 1400, 22/61.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

C.A. 969/94.

Dt. of Decision : 01-07-97.

Sripada Someswara Rao -

. Applicant.

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- The Union of India rep.by the Secretary, Min. of Defence, New Delni -1.
- 7. The Engineer-in-Chief, Army Headquarters, DHW PC, New Delhi-11.
- The Director General, Naval Project, Naval Base, Visakhapatnam-14.
- 4. The Chief Engineer, Hyderab@d Bone, S.F. Road, Se: 'bad.3.

. Respondent:.

Counsel for the applicant : Mr.F.Bhaskar

Counsel for the respondents : @@@@@@@@@@

Mr.V. Rajeswara Rao, Addl. Co. C.

CCRAM: -

THE HCN'ELE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI FARAMESHWAR : MEMBER (JUDL.)

R.

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from the date of their initial casual engagement ignoring the & technicial breaks. In reply there is no averments made in recard to the above two judgements. As a matter of fact the judgement in CA.79/90 dated 26-3-91 has been enclosed. This CA. There is no appreciation of this judgement in the reply. In para-f in page-5 of the reply it is stated that the employees of Headquarters Eastern Naval Command, Visakhapatnam cannot be equated to those of MES employees of DGNP(V) since the terms and conditions of services are not comparable to Eastern Naval Command employees. This pare does not state why this judgement of this Tribunal referred to above cannot be applied in this case. applicant no doubt works under the Director General, Naval Froject, Naval Base, Visakhapatnam, denne, there cannot be two equation for those in working in Visakharatnam, Naval Establishment, kkark Akery Lether it is Naval Dockyard or Eastern Naval Command. In view of the above, we feel there is no need to make differentials differentiation as made by the respondents in this OA. The applicant / qually eligible to get the benefits in the above referred CA of this Tribunal.

In the result, the OA is allowed and the applicant has to be treated as regular Supdt. E/M Gr-II unit w.e.f.,19-1-71 and the technical breaks till his regularisation is to be ignored. Consequential benefits arising out of the above direction should be given to the applicant in accordance with law. No costs.

CHALLED TO BE LUGG COLL

स्पामालय अधिनारी
COURT OFFICER
केन्द्रीय प्रभातनिक अधिकरण
Central Administrative Tribunal
हैदराबाद न्यायपीठ
HYDERABAD BENCH

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IN THE CENTRAL ADMINISTRATIVE TRIPINAL AT HYDERARAD.

M.A.NO./R.A.NO. OF 1998

IN

0.A.NO. OF 969 1994

Extension of time/Vacate Stay applications filed under R 813) of CAT(P) Rules 87.

Review Application filed under S.22(2)(f) of CAT ACT.

FILED ON. 17 7 98

FILED BY: V. Rajeswara Rao, SC for Rlys/ Addl. CGSC, Hyderabad.

Phone: 272585.

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